

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00265/2020**

**Dated the 02<sup>nd</sup> day of March Two Thousand Twenty**

**CORAM : HON'BLE MR. T. JACOB, Member (A)**

T.K.Balaji,  
AC Mechanic Grade I,  
O/o. SSE/EL/TL/AC/ED,  
Southern Railway,  
Salem Division, Erode. ....Applicant

By Advocate M/s. J. Muthukumaran

Vs

- 1.Union of India,  
rep by its General Manager,  
Southern Railwaw,  
Chennai 600023.
- 2.The Chief Personnel Officer,  
Southern Railway,  
Salem Division, Salem.
- 3.The Financial Adviser and Chief Accounts Officer,  
Southern Railway,  
Chennai 600003. ....Respondents

By Advocate Mr. P. Srinivasan

**ORAL ORDER****(Pronounced by Hon'ble Mr. T. Jacob, Member(A))**

Heard. The applicant has filed this OA seeking the following relief :

"To direct the 1<sup>st</sup> respondent to consider the representation of the applicants dated 06.02.2020 in the light of the order passed by the Hon'ble Tribunal in OA No. 1192/2014 dated 26.10.2016 and in OA No. 194/2010 dated 24.08.2012 and same was upheld by Hon'ble High Court Division Bench in WP No. 10422 of 2013 dated 30.09.2013 and thereby direct the respondents to count 50% of past services rendered by the applicants in the catering establishment in Southern Railway along with their Railway Service respectively till their retirement to reckon the total qualifying service for the purpose of pension and other monetary benefits and pass such other order(s) or direction(s) as deemed fit and proper in the circumstances of this case and thus render justice."

2. It is submitted that the applicant was initially appointed as Commission Bearer on 31.05.1982 and he was absorbed on regular basis w.e.f. 17.01.1997. He is presently working as Technician Grade I, AC/ED. The applicant seeks to include the period from 31.05.1982 to 17.01.1997 with the regular railway service for calculating the total qualifying service for pension purpose. He made a representation dt. 06.02.2020 for counting of the past service from 31.05.1982 to 17.01.1997 for pension purposes which is still pending for consideration.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation within a stipulated time limit.

4. Mr. P. Srinivasan takes notice for the respondents.

5. Keeping in view the limited relief sought and without going into the merits of the case, I deem it appropriate to direct the respondents to consider the representation of the applicant dt. 06.02.2020 (Annexure A13) in accordance

with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage. No costs.

**(T.Jacob)  
Member(A)  
02.03.2020**

SKSI